

**IDBI Assistance to NTC**

4401. SHRI V. SREENIVASA  
PRASAD:  
SHRI M.V. CHAN-  
DRASHEKARA MUR-  
THY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Industrial Development Bank of India in course of past several years had advanced a large amount of money to the National Textiles Corporation Limited for carrying out its modernisation programmes:

(b) whether the money so extended has been utilised for other purposes and a result the desired modernisation could not be completed:

(c) whether the repayment schedule has also not been adhered to by the National Textiles Corporation; and

(d) if so, the facts and details of loans and advances given by IDBI during the past three years?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir. An amount of Rs. 103.37 crores has been advanced by Industrial Development Bank of India (IDBI) to NTC Mills so far.

(b) The amount has been utilised for modernisation.

(c) Due to continuous heavy losses repayment schedule could not be adhered to except in case of NTC (TN&P) Ltd. I.D.B.I. has been requested by NTC to reschedule the repayments.

(d) A statement showing the mill-wise details of loans and advances sanctioned by I.D.B.I. during the past three years is attached.

**STATEMENT**

*List of Loans and Advances sanctioned by I.D.B.I. During the last three years*

	<i>Amount (Rs. in lakhs)</i>
1. Parvathi Mills	1000.00
2. Algappa Textile Mills	212.00
3. Cannanore Spinning (Mahe)	310.00
4. Kerala Luxmi	198.00
5. Tirupathi Cotton	340.00
6. Mysore Processing	180.00
7. Balram Verma	120.00
8. Coimbatore Murgugan	140.00

	<i>Amount (Rs. in lakhs)</i>
9. Sri Sarda Mills	163.00
10. Soma Sundaram	208.00
11. Swadeshi Pondicherry	546.00
12. C.S.W. Mills	883.00
	4300.00

### Collection of Drug Samples

4402. SHRI SOMJIBHAI DAMOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of drug samples collected during the last three years from (i) Loan Licence Pharma Units, (ii) Large Scale Pharma Units and (iii) Multinational Pharma Units, year-wise; and

(b) the percentage of drug samples found substandard or spurious from each category of the pharma units?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): (a) Under the provisions of the Drugs and Cosmetics Act control over the manufacture and sale of drug is exercised by the State Licensing Authorities appointed by the State Governments. The information regarding the number of samples collected from various categories of drug manufacturers is not being received from the State Licensing Authorities.

(b) In view of (a) this does not arise.

[Translation]

### Permanent Residence of Prime Minister

4403. SHRI RAGHAVJI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government contemplate to select a building as permanent residence of the Prime Minister of the country and if so, the location thereof;

(b) whether there is any proposal under the consideration of the Government for shifting the museums housed at present in the buildings which were the residences of late Prime Ministers; and

(c) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) It has been proposed to locate the residence and office of the Prime Minister at 5 and 7 Race Course Road, on a permanent basis.

(b) There is no proposal at present.

(c) Does not arise.

[English]

### Completion of Indira Gandhi Canal Project

4404. SHRI DAULATRAM SARAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether by expediting the completion of the Indira Gandhi Canal, there can be a permanent solution to the problem of famine atleast in Western Rajasthan; and